CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

WENDT (INDIA) LIMITED

This announcement ("Announcement") is with reference to the public announcement issued on July 30, 2007 ("PA"), by Kotak Mahindra Capital Company Limited ("Manager to the Offer") for and on behalf of Winterthur Technologie AG, Zug, Switzerland, a Swiss joint stock company incorporated under the laws of Switzerland with its registered office at Innere Güterstrasse 4, 6300 Zug ("Winterthur") and Wendt GmbH, a German limited liability company incorporated under the laws of Germany with its registered office at Fritz Wendt Strasse 1, 40670 Meerbusch, Germany ("Wendt") (Winterthur collectively with Wendt, "Acquirers") acting in concert with each other, pursuant to and in compliance with, among others, regulation 10 and regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereof ("Regulations").

Shareholders are requested to kindly note the following:

1. The revised Offer Programme is as under:

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Issue of Public Announcement	30-Jul-07	Monday	30-Jul-07	Monday
Specified Date	3-Aug-07	Friday	3-Aug-07	Friday
Last date for a competitive bid, if any	20-Aug-07	Monday	20-Aug-07	Monday
Last date by which Letter of Offer will be dispatched to the Shareholders	10-Sep-07	Monday	19-Oct-07	Friday
Offer Opening Date	**20-Sep-07**	**Thursday**	**24-Oct-07**	**Wednesday**
Last date for revising the Offer Price/ Offer Size	27-Sep-07	Thursday	31-Oct-07	Wednesday
Last date for withdrawing acceptance of the Offer	4-Oct-07	Thursday	6-Nov-07	Tuesday
Offer Closing Date	**9-Oct-07**	**Tuesday**	**12-Nov-07**	**Monday**
Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired Shares and/or the share certificate(s) / demat delivery instruction for the rejected Shares will be dispatched / issued	24-Oct-07	Wednesday	27-Nov-07	Tuesday

2. The Acquirers made an application to RBI vide letter dated August 21, 2007 to obtain their approval for the acquisition / transfer of Shares validly tendered pursuant to this Offer. RBI, vide their letter dated October 3, 2007, have stated that they have no objection to Winterthur Technologie AG and Wendt GmbH acquiring upto 4,00,000 equity shares of Wendt (India) Limited through Open Offer in accordance with the SEBI (SAST) Regulations, 1997.
3. The Acquirers intend to continue with the existing business plans of the Target Company without making any significant alteration.
4. Carborundum Universal Limited can participate in the Offer and its post-offer shareholding will depend upon the shares tendered, if any, and accepted under the Offer. Carborundum Universal Limited would remain a promoter of the Target Company post the Offer and would be in joint control of the Target Company along with the Acquirers. If consequent to this Offer, the public shareholding falls to a level below the limit specified in the listing agreement with the stock exchange for the purpose of listing on continuous basis, the Acquirers undertake to raise the level of public shareholding, in terms of the provisions of regulation 21(2), in accordance with and within the timelines specified in the listing agreement with the stock exchanges where the Target Company is listed. While the Acquirers may have and may plan to enter into arrangements with other promoters of the Target Company in this regard, it remains the sole responsibility of the Acquirers to ensure the same.

The other terms and conditions of the Offer remain unchanged.

This Announcement should be read in conjunction with the PA. Terms used but not defined in this Announcement shall have the same meaning as assigned in the PA. The Acquirers accept full responsibility for the information contained in this Announcement and also accept responsibility for the obligations of the acquirers laid down in the Regulations.

This Announcement is expected to be available on the SEBI website at http://www.sebi.gov.in

For further details, please refer to the Letter of Offer to be issued by the Acquirers.

Issued by the Manager to the Offer for and on behalf of the Acquirers

kotak®
Investment Banking

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Dated: October 23, 2007
Place: Mumbai